

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 4276  
TO BE ANSWERED ON 12.12.2016**

**CRITERIA FOR GRANTING PENSION AND MEDICAL FACILITIES**

**4276. SHRI SUSHIL KUMAR SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the norms or criteria for granting pension and medical facilities in ESIC hospitals to the dependents of the deceased employee, in the private sector companies;**
- (b) whether the Government has come across any cases of false claims relating to pension by the heirs of the deceased and if so, the details thereof;**
- (c) the mechanism put in place by the Government to monitor genuine and bonafide disbursement of pension and medical facilities to dependents;**
- (d) the details of the various schemes which are applicable to Widow of the pensioners;**
- (e) the details of the beneficiaries of the pension schemes in the last three years and current year, State /UT-wise; and**
- (f) the details of the amount sanctioned and spent on pension and healthcare schemes during the said period, State /UT-wise?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): There is no provision under Employees' State Insurance (ESI) Act to provide 'pension' as such to a worker post retirement or to his widow and other dependents. However, under Rule 58 of ESI (Central) Rule 1950, the dependents of the deceased employee who dies due to employment injury is entitled to the dependent benefit. No medical facilities are provided to the dependents of the deceased employee as there is no provision for medical facilities to the dependents of the deceased employee.**

**Contd..2/-**

**(b): No case of false claim relating to dependent benefits by the heirs of the deceased employee has been received in ESIC.**

**(c): ESIC has put in place following mechanism to ensure genuine and bona-fide disbursal of dependent benefits and medical facilities to dependents:**

**1) The details, furnished by the employer in the Declaration Form, are used for matching information of the dependents when the latter comes for receiving payments.**

**2) Pehchan cards are also being issued for Insured Person as well as his family members. The information captured in the cards, including biometric details, are used for ascertaining genuineness of the claimants.**

**3) Aadhar Cards are also being seeded to Pehchan cards of the Insured Persons for authentication.**

**(d): Medical Benefits are extended to widow of retired/ deceased Insured person in accordance with Rule 60 and 61 of ESI (Central) Rule 1950.**

**(e): The details of the beneficiaries of the Dependent Benefits for last three years (State/UT Wise) is at Annexure-I.**

**(f): Details are at Annexure-II.**

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STATEMENT REFERRED TO IN REPLY TO PART (e) OF LOK SABHA UNSTARRED QUESTION NO. 4276 FOR 12.12.2016 BY SHRI SUSHIL KUMAR SINGH REGARDING CRITERIA FOR GRANTING PENSION AND MEDICAL FACILITIES.

Details of the beneficiaries of dependent benefits for last three years				
S.No	State	2013-14	2014-15	2015-16
1	ANDHRA PRADESH (Including Telengan)	8104	4546	5255
2	ASSAM , MEHGALAYA NAGALAND, SIKKIM & TRIPURA	608	341	394
3	BIHAR	5243	2941	3400
4	CHANDIGARH(UT)	456	256	296
5	CHHATTISGARH	783	439	508
6	DELHI	2987	1676	1937
7	GOA	497	279	322
8	GUJARAT	5723	3210	3711
9	HARYANA	5538	3106	3591
10	H.P.	797	447	517
11	J & K	668	375	433
12	JHARKHAND	1232	691	799
13	KARNATAKA	5655	3172	3667
14	KERALA	3180	1784	2062
15	M. P.	2725	1529	1767
16	MAHARASHTRA	8732	4898	5662
17	ORISSA	2343	1314	1519
18	PONDICHERRY	401	225	260
19	PUNJAB	4479	2512	2904
20	RAJASTHAN	5271	2957	3418
21	TAMIL NADU	10451	5863	6777
22	UTTAR PRADESH	14035	7873	9101
23	UTTRAKHAND	1130	634	733
24	WEST BENGAL	5293	2969	3432
	Total	96333	54037	62465

STATEMENT REFERRED TO IN REPLY TO PART (f) OF LOK SABHA UNSTARRED  
QUESTION NO.4276 FOR 12.12.2016 BY SHRI SUSHIL KUMAR SINGH  
REGARDING CRITERIA FOR GRANTING PENSION AND MEDICAL FACILITIES.

**Details of the amount sanctioned and spent on dependent benefits and  
healthcare schemes during three years**

S.N	Name of State	2015-16			2014-15			2013-14		
		PD B	DB	Medica I Benefit	PD B	DB	Medica I Benefit	PD B	DB	Medica I Benefit
1	ANDHRA PRADESH	13.54	12.68	490.62	14.06	9.65	520.83	10.48	9.45	459.06
2	ASSAM	0.54	0.91	66.20	0.38	0.64	57.35	0.40	0.51	44.25
3	BIHAR	3.36	4.61	35.01	3.54	4.32	39.66	3.68	4.54	28.15
4	CHATTISGARH	1.28	2.57	26.59	1.07	2.14	78.42	1.03	1.91	86.54
5	DELHI	12.36	5.87	1310.95	10.41	4.71	1037.49	10.08	4.39	885.35
6	GOA	0.68	0.80	23.69	0.60	0.61	40.79	0.57	0.51	18.96
7	GUJRAT	13.26	11.21	243.94	11.67	8.44	250.91	10.67	7.66	162.58
8	H.P.	2.22	1.48	61.65	1.48	0.89	63.88	1.27	0.94	48.24
9	HARYANA	17.84	10.24	315.26	14.12	8.40	282.89	12.77	6.70	279.78
10	J&K	0.47	0.80	28.74	0.38	0.62	23.60	0.38	0.49	18.08
11	JHARKHAND	1.73	1.69	76.92	1.28	1.43	69.13	1.29	1.27	62.14
12	KARNATAKA	10.13	8.38	518.51	8.30	6.50	675.19	8.17	6.60	595.82
13	KERALA	9.32	6.75	348.03	7.55	5.10	316.59	7.05	4.97	256.05
14	MADHYA PRADESH	8.45	4.71	142.92	7.63	3.79	174.47	6.95	3.75	98.93
15	MUMBAI	30.89	17.91	451.86	25.17	13.68	331.23	24.08	12.97	367.53
16	ORRISA	2.28	2.63	77.46	1.97	2.39	85.17	2.09	2.24	72.06
17	PUDUCHERRY	0.79	0.54	15.91	0.67	0.41	18.62	0.63	0.39	14.68
18	CHANDIGARH	0.84	0.76	42.83	0.72	0.59	33.47	0.65	0.55	27.46
19	PUNJAB	18.15	9.32	223.31	15.36	6.95	205.39	12.92	7.12	181.96
20	JAIPUR	6.97	7.63	176.93	7.29	7.08	177.23	5.67	6.13	126.74
21	CHENNAI	13.81	15.69	446.92	10.94	12.71	417.19	10.90	11.80	348.24
22	UTTAR PRADESH	15.46	16.04	353.27	13.28	13.78	300.07	13.05	12.67	282.87
23	UTTARAKHAND	2.36	1.82	46.30	1.29	1.23	47.95	1.17	1.29	22.72
24	WEST BENGAL	26.85	9.96	471.87	26.26	8.37	368.27	20.31	7.60	293.36
	TOTAL	213.57	155.01	5995.68	185.40	124.43	5615.80	166.27	116.45	4781.57

PDB- Permanent Disability Benefit

DB- Disability Benefit

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